

(3) Bharat Sewak Samaj,  
27-A Theatre Communi-  
cation Building, Connaught  
Place, New Delhi:—

(i) Grant for Legal Aid Rs.  
and Advice Bureau 1,500

(ii) Grant for Nursery and  
Pre-primary Schools  
at Panchkuin Road  
and North Avenue 1,000

(c) and (d) The Ministry of Food,  
Agriculture, Community Development  
and Cooperation (Deptt. fo Community  
Development) have appointed a Com-  
mission of Enquiry on 21-2-69 con-  
sisting of Shri J. L. Kapur, Retired  
Judge of the Supreme Court of India  
as Chairman to enquire into the follow-  
ing matters:—

(i) The extent to which Central  
Government assistance in grants,  
loans and other advances to the  
Bharat Sewak Samaj, has been uti-  
lised by it for the purposes intended.

(ii) The extent to which Central  
Government loans and advances  
given to the Bharat Sewak Samaj are  
duly secured, and measures required  
for timely recovery.

(iii) The statement of accounts  
of the Bharat Sewak Samaj in res-  
pect of the Central Grants, loans and  
advances made to it, the extent to  
which these have been or can be  
prepared and furnished, and the  
measure in which they conform to  
the procedures prescribed for assis-  
tance to voluntary Organisations.

Other information is being collected  
from the various Ministries/Depart-  
ments and will be laid on the Table of  
the Sabha along with the reply to  
part (d) of the Question.]

#### ASIAN DEVELOPMENT BANK

130. SHRI N. R. MUNISWAMY:  
Will the Minister of FINANCE be  
pleased to state:

(a) what are the decisions arrived  
at the Asian Development Bank's  
annual meeting held in Sydney in the  
second week of April, 1969;

(b) whether it involves any change in  
policy as to the contributions to be  
made to finance the Bank; and

(c) whether the members have carried  
out their promises of contributions to  
the Bank; if not, the reasons there-  
for?

THE DEPUTY PRIME MINISTER  
AND MINISTER OF FINANCE  
(SHRI MORARJI R. DESAI): (a) At  
the Second Annual Meeting of the Asian  
Development Bank held in Sydney  
from April 10 to 12, 1969, the Board  
of Governors of the Bank took the  
following important decisions:—

(i) Approved the financial state-  
ments and Auditor's report for the  
year 1968.

(ii) Approved the Administrative  
Budget for 1969.

(iii) Decided to allocate the whole  
of the net income of the Bank from  
its ordinary capital resources for the  
year 1968 viz. \$ 3,482,791 to the  
Ordinary Reserve of the Bank.

(iv) Decided to set aside 10 per cent  
of the Bank's unimpaired paid-in  
capital amounting to \$ 14.46 million  
for providing loans on soft terms  
i.e. at concessional rate of interest  
and for longer maturities.

(v) Approved resolution for in-  
creasing the strength of the Board of  
Directors from 10 to 12 with effect  
from 1971.

(vi) Elected the Board of Directors  
for two years.

(b) No, Sir.

(c) There are two kinds of contri-  
butions:

(i) Contribution to the capital  
stock of the Bank which forms part  
of the Ordinary Resources of the  
Bank. As required under the Arti-  
cles of Agreement of the Bank, all  
members have paid their subscrip-  
tions.

(ii) Contribution to the Special  
Fund Resources, which is voluntary.

Several members including U.K., U.S.A., Japan, Federal Republic of Germany, Canada, Denmark, Netherlands and India have already made contributions to the Special Fund Resources of the Bank in the form of cash and/or services of experts.

#### SEIZURES OF CONTRABAND GOLD

131. SHRI THILLAI VILLALAN: Will the Minister of FINANCE be pleased to state:

(a) the total number of seizures of contraband gold which have been carried out by Government during the year 1969 in the country; and

(b) what further actions have been taken by Government in the matter?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) During the year 1969 (up to 31st March) 127 seizures of contraband gold were effected by the Customs & Central Excise authorities.

(b) 108 persons were arrested in this connection. 3 cases have been adjudicated and the gold has been confiscated.

Adjudication proceedings under the Customs Act and the Foreign Exchange Regulation Act for confiscation of the gold and imposition of penalty have been initiated in those cases in which investigation has been completed. Investigation is continuing in the recent seizures. The question of launching prosecution will be considered on completion of investigations/adjudication.

EXTERNAL AID PROSPECTS

132. SHRI N. SRI RAMA REDDY: Will the Minister of FINANCE be pleased to state:

(a) whether the external aid prospects during the Fourth Five Year Plan period have been assessed by Government; and

(b) if so, what are the details thereof and the names of the countries which are committed to India's development?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) and (b) The Draft Fourth Five Year Plan assumes a gross aid of Rs. 4,030 crores including PL-480 food aid of Rs. 380 crores. Necessary efforts would be made to secure the aid but it is difficult to say what the prospects are of getting the full amount. In the past a large number of friendly countries inside the Aid India Consortium and outside it have been interested in India's economic development and have provided assistance. However it is difficult to say, at this stage, what would be their contribution towards foreign aid required during the Fourth Five Year Plan period.

#### INVESTMENTS IN INDUSTRIES

133. SHRIMATI SARLA BHADARIA: Will the Minister of FINANCE be pleased to state the amount invested in the following groups of industries by the Life Insurance Corporation, the Unit Trust of India and the Industrial Finance Corporation in the form of loans, underwriting of shares and underwriting of debentures as at the end of 1961-62 and as on the 31st March, 1968:—

- (i) The Birla Group of Industries,
- (ii) The Mafatlal, (iii) The Tata Group of Industries, (iv) Kamani's Group of Industries and (v) Sahu Jain Group of Industries?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): The required information as available in respect of the Life Insurance Corporation of India, the Unit Trust of India and the Industrial Finance Corporation of India is given in the attached Statements I, II and III. [See Appendix LXVIII, Annexure No. 9.]